CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 432/TT/2014

Coram:

Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Date of Hearing: 13.01.2016 Date of Order : 28.01.2016

In the matter of:

Truing up of transmission tariff for 2009-14 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and determination of transmission tariff for 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for combined assets of (a) 220 kV D/C Unchahar-Kanpur transmission line-I with associated bays, (b) 220 kV D/C Unchahar-Kanpur transmission line-II with associated bays, and (c) LILO of one circuit of 220 kV D/C Panki-Mainpuri line-II of transmission system associated with Unchahar Stage-II in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

And in the matter of:

Power Grid Corporation of India Ltd. 'SAUDAMINI'. Plot No-2. Sector-29, Gurgaon -122 001 (Haryana).Petitioner

Versus

- 1. Rajasthan RajyaVidyutPrasaran Nigam Ltd. VidyutBhawan, VidyutMarg, Jaipur-302 005
- 2. Ajmer VidyutVitran Nigam Ltd. 400 kV GSS Building (Ground Floor), Ajmer Road Heerapura, Jaipur

- Jaipur VidyutVitran Nigam Ltd.
 400 kV GSS Building (Ground Floor), Ajmer Road Heerapura, Jaipur
- Jodhpur VidyutVitran Nigam Ltd.
 400 kV GSS Building (Ground Floor), Ajmer Road Heerapura, Jaipur
- Himachal Pradesh State Electricity Board, VidyutBhawan, Kumar House Complex Building II Shimla-171004
- 6. Punjab State Power Corporation Ltd. Thermal Shed T1 A, Near 22 Phatak Patiala-147001
- 7. Haryana Power Purchase Centre Shakti Bhawan, Sector-6 Panchkula (Haryana) 134 109
- Power Development Deptt. Govt. of Jammu & Kashmir Mini Secretariat, Jammu
- 9. Uttar Pradesh Power Corporation Ltd. Shakti Bhawan, 14, Ashok Marg Lucknow- 226001
- Delhi Transco Ltd.
 Shakti Sadan, Kotla Road
 New Delhi- 110002
- BSES Yamuna Power Ltd.
 BSES Bhawan, Nehru Place
 New Delhi
- BSES Rajdhani Power Ltd.
 BSES Bhawan, Nehru Place
 New Delhi
- North Delhi Power Ltd.
 Power Trading & Load Dispatch Group Cennet Building



Pitampura, New Delhi-110034

- 14. Chandigarh Administration Sector-9, Chandigarh
- Uttarakhand Power Corporation Ltd. UrjaBhawan, Kanwali Road Dehradun
- North Central Railway
 Allahabad
- 17. New Delhi Municipal Council Palika Kendra, SansadMarg New Delhi-110002...

.....Respondents

The following were present:-

For Petitioner : Shri M. M. Mondal, PGCIL

Shri Vivek Kumar Singh, PGCIL

Shri S. S. Raju, PGCIL Shri D. K. Karma, PGCIL

Smt. Sangeeta Edwards, PGCIL

Shri S. C. Taneja, PGCIL Shri Rakesh Prasad, PGCIL Shri Ved Prakash Rastogi, PGCIL

For Respondent : Shri S. K. Agarwal, Advocate, Rajasthan Discoms

Shri S. P. Das, Advocate, Rajasthan Discoms Smt. Neelam, Advocate, Rajasthan Discoms Shri B. L. Sharma, Rajasthan Discoms

ORDER

The present petition has been filed by Power Grid Corporation of India Ltd. ("the petitioner"), a transmission licensee, for truing up of capital expenditure and tariff for combined assets of (a) 220 kV D/C Unchahar-Kanpur transmission line-I with associated bays, (b) 220 kV D/C Unchahar-Kanpur transmission line-II with



associated bays, and (c) LILO of one circuit of 220 kV D/C Panki-Mainpuri line-II of transmission system associated with Unchahar Stage-II in Northern Region (hereinafter referred as "transmission asset") under Regulation 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 Tariff Regulations") based on actual capital expenditure for the period 1.4.2009 to 31.3.2014, and for determination of tariff under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations") for the period from 1.4.2014 to 31.3.2019.

- 2. The respondents are distribution licensees and transmission licensees who are procuring transmission service from the petitioner, mainly beneficiaries of the Northern Region.
- 3. The petitioner has served the petition to the respondents and notice of this application has been published in the newspaper in accordance with Section 64 of Electricity Act, 2003 ("the Act"). No comments have been received from the public in response to the notices published by the petitioner under Section 64 of the Act. The hearing in this matter was held on 13.1.2016. Ajmer Vidyut Vitran Nigam Limited, Jaipur Vidyut Vitran Nigam Limited and Jodhpur Vidyut Vitran Nigam Limited, i.e. respondent nos. 2, 3 and 4, respectively ("Rajasthan Discoms") have filed a combined reply vide affidavit dated 11.1.2016. The Commission directed the petitioner to file its rejoinder by 20.1.2016. The Commission during the hearing observed that in case no information is filed

within the due date, the matter shall be considered based on the available records. The concerns expressed by respondents are being addressed in the respective paras of this order. The Commission further directed the petitioner to submit replies to the queries sought vide ROP dated 18.1.2016 on affidavit with copy to respondents by 20.1.2016. In response, the petitioner has submitted the replies and rejoinder to replies filed by Rajasthan Discoms vide affidavit dated 22.1.2016.

- 4. Rajasthan Discoms have submitted, vide affidavit dated 11.1.2016, have raised the issue of filing fee, publication of notices, wage revision, income tax at MAT rate and ROE calculated as per prevalent rates. However, the rational approach with focus on actuals is not reflected. The petitioner may be called upon to furnish specific data for proper checking by the Commission. We have considered the submissions of the Rajasthan Discoms in respective paras of this order.
- 5. Having heard the representatives of the petitioner and the respondents and perused the material on record, we proceed to dispose of the petition.
- 6. The brief facts of the case are as follows:-
 - (a) The investment approval for the project was accorded by the Ministry of Power vide letter dated 3.4.1996 at an estimated cost of ₹16831 lakh including IDC of ₹2937 lakh. The approved apportioned cost for the transmission asset is ₹13515 lakh. The petitioner has developed the

transmission asset in the Northern Region. The notional date of the commercial operation of the transmission asset is 1.12.2000.

- (b) The tariff from 1.4.2004 to 31.3.2009 for the transmission asset was allowed vide order dated 3.2.2006 in Petition No. 82/2004 in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004. Further, the tariff was revised vide order dated 19.5.2008 by way of implementation of the judgment of the Hon'ble Appellate Tribunal for Electricity dated 4.10.2006 in Appeal No. 135 of 2005.
- (c) The tariff for combined assets for 2009-14 period was allowed vide order dated 27.4.2011 in Petition No. 285/2010 in accordance with the 2009 Tariff Regulations. The tariff allowed for the tariff period 2009-14 is as under:-

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	585.64	585.64	592.39	599.14	117.75
Interest on Loan	343.15	301.50	266.10	229.10	204.28
Return on equity	84.76	84.76	91.47	98.18	98.18
Interest on Working Capital	45.06	45.56	46.56	47.59	38.66
O & M Expenses	478.53	505.81	534.98	565.48	597.77
Total	1537.14	1523.26	1531.49	1539.50	1056.63

(d) The Commission, vide order dated 27.4.2011 in Petition No. 285/2010, has determined the tariff for the tariff period 2009-14 based on admitted capital cost of ₹11138.09 lakh as on 31.3.2009.

- (e) The MAT rate applicable as on 2008-09 was considered to arrive at rate of return on equity for the tariff period 2009-14, which is required to be adjusted as per the actual MAT rate applicable for the respective year at the time of truing up of tariff for 2009-14 tariff period.
- (f) The instant petition was filed on 28.10.2014.

TRUING UP OF ANNUAL FIXED CHARGES FOR TARIFF PERIOD 2009-14

7. Rajasthan Discoms have submitted that no firm/specific details to support the claim for tariff for 2009-14 tariff period have been furnished by the petitioner and requested the Commission for prudence check while determining the tariff. Further, Rajasthan Discoms submitted that the petitioner has sought truing up in generic form instead of specific basis and it does not justify the truing up exercise. The Commission has considered the submissions of the Rajasthan Discoms and accordingly the truing up of tariff for 2009-14 tariff period has been determined as discussed below.

Capital Cost

- 8. The petitioner has claimed capital cost of ₹11138.09 lakh as on 1.4.2009 for the purpose of tariff. Further, the petitioner has claimed additional capitalisation of ₹408.28 lakh for the 2009-14 tariff period.
- 9. Last proviso to Clause (2) of Regulation 7 of the 2009 Tariff Regulations provides that:-

"Provided also that in case of the existing projects, the capital cost admitted by the Commission prior to 1.4.2009 duly trued up by excluding un-discharged liability, if any, as on 1.4.2009 and the additional capital expenditure projected to be incurred for the respective year of the tariff period 2009-14, as may be admitted by the Commission, shall form the basis for determination of tariff."

10. The capital cost of ₹11138.09 lakh admitted as on 31.3.2009 vide order dated 27.4.2011 in Petition No. 285/2010 has been considered as the opening capital cost as on 1.4.2009 for truing up of tariff in accordance with Regulation 7 of the 2009 Tariff Regulations. Accordingly, admitted capital cost of ₹11138.09 lakh as on 31.3.2009 has been considered to work out the trued up tariff for the tariff period 2009-14.

Additional Capital Expenditure

11. The petitioner has claimed additional capitalization under Regulation 9(2)(i) and Regulation 9(2)(v) of the 2009 Tariff Regulations. Clause (2)(i) and 2(v) of Regulation 9 of the 2009 Tariff Regulations provide that:-

"9. Additional Capitalisation.

- (2) The capital expenditure incurred on the following counts after the cut-off date may, in its discretion, be admitted by the Commission, subject to prudence check:
- (i) Liabilities to meet award of arbitration or for compliance of the order or decree of a court:

(v) In case of transmission system any additional expenditure on items such as relays, control and instrumentation, computer system, power line carrier communication, DC batteries, replacement of switchyard equipment due to increase of fault level, emergency restoration system, insulators cleaning infrastructure, replacement of damaged equipment not covered by insurance and any other expenditure which has become necessary for successful and efficient operation of transmission system:"

- 12. The petitioner has claimed additional capitalization of ₹45.19 lakh and ₹363.09 lakh for 2012-13 and 2013-14, respectively, towards freehold land and gravel filling work in Kanpur Sub-station.
- 13. The Commission during the hearing enquired about the substantial increase in the cost of gravel filling work claimed by the petitioner (approved was ₹255.80 lakh and claim is ₹363.09 lakh). In response, the petitioner during the hearing as well as vide affidavit dated 22.1.2016 submitted that additional capitalization of ₹255.80 lakh was on the estimated basis at 2009 price level whereas the work was actually awarded in 2011 for ₹381.09 lakh. Further, submitted that there was amendment in LOA due to revision in quantity and rate in 2013 to ₹363.09 lakh. The petitioner has also submitted a copy of extract of LOA.
- 14. Further, during the hearing, the Commission enquired about the amount claimed towards freehold land. In response, the petitioner vide affidavit dated 22.1.2016 submitted that expenditure towards freehold land is towards land compensation as per prevailing market rate for a portion of land, which is falling inside the 400/220 kV Kanpur Sub-station as per letter from District Magistrate letter ref. 696/DLRC/2012-13 dated 27.8.2012. The payment for the same was made on 7.9.2012. The petitioner has also submitted copy of letter and demand draft of the payment made.
- 15. The total capital cost of ₹11546.37 lakh including actual additional capitalisation claimed by the petitioner is well within the overall approved cost of

₹13515 lakh. Hence, considering the submissions made by the petitioner, we have allowed total capital cost including additional capitalization under Regulation 9(2)(i) and Regulation 9(2)(v) of the 2009 Tariff Regulations as shown in the table below:-

(₹ in lakh)

Cost as per Investment Approval is ₹13515 lakh									
		Additio	nal capi	italisation			Total	Total capital cost including additional capitalisation as on 31.3.2014	
Particulars	Admitted capital cost as on 31.3.2009	2009- 10	2010 -11	2011- 12	2012- 13	2013- 14	addi- tional capitali- sation		
Approved in Order dated 27.4.2011	11138.09	0.00	0.00	255.80	0.00	0.00	255.80	11393.89	
Approved in this order	11138.09	0.00	0.00	0.00	45.18	363.09	408.28	11546.37	

Debt: Equity

16. Clause 2 of Regulation 12 of the 2009 Tariff Regulations provides that:-

"In case of the generating station and the transmission system declared under commercial operation prior to 1.4.2009, debt-equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2009 shall be considered."

17. The petitioner has claimed trued up Annual Fixed Charge based on debtequity ratio of 95.65:4.35 admitted as on 31.3.2009, by the Commission in its order dated 27.4.2011 in Petition No. 285/2010 as opening debt:equity ratio as on 1.4.2009. The transmission assets covered in the instant petition are existing assets, as the COD is prior to 1.4.2009. The admitted debt:equity ratio of 95.65:4.35 as on 31.3.2009 has been considered as opening debt:equity ratio as

on 1.4.2009 for the purpose of truing up of the approved tariff of tariff period 2009-14, as given under:-

	(₹ in lakh)				
Funding	Amount	(%)			
Debt	10653.20	95.65			
Equity	484.89	4.35			
Total	11138.09	100.00			

18. With respect to additional capitalization, the petitioner has submitted the debt:equity ratio of 70:30 for 2012-13 and 2013-14. The petitioner was directed to confirm that the actual equity infused for additional capitalization during the 2009-14 tariff period is not less than 30% for the asset covered under the subject transmission system. The petitioner vide affidavit dated 22.1.2016 has submitted that no loan has been deployed for additional capitalization for 2012-13 and 2013-14 and entire funding has been done through equity. The petitioner has further submitted that it has considered debt:equity ratio as per Regulation 12(1) and 12(3) of the 2009 Tariff Regulations wherein equity actually deployed more than 30% of the capital cost will be considered as normative loan. The petitioner has submitted that it has claimed ROE only for 30% of the additional capitalization on normative basis. The overall debt equity as on 31.3.2014 including additional capitalization is as under:-

Funding	Amount (in ₹ lakh)	(%)
Debt	10938.99	94.74
Equity	607.38	5.26
Total	11546.37	100.00

Interest on Loan ("IOL")

- 19. Regulation 16 of the 2009 Tariff Regulations provides the methodology for working out weighted average rate of interest on loan. The Commission in its earlier order dated 8.6.2011 in Petition No. 238/2010 has held that:-
 - "...in case of floating rate of interest, any change in the rates of interest during the tariff period will be considered at the time of true up".
- 20. The petitioner has submitted the weighted average rate of interest on loan based on its actual loan portfolio and rate of interest.
- 21. We have considered the submissions of the petitioner and accordingly calculated the IOL based on actual interest rate submitted by the petitioner, in accordance with Regulation 16 of the 2009 Tariff Regulations. The details of weighted average rate of interest are placed at Annexure-I and the IOL has been worked out and allowed as follows:-

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated 27.4.2011	343.15	301.50	266.10	229.10	204.28
As claimed by petitioner	312.36	238.91	204.93	180.13	179.78
Allowed after true up	312.36	238.91	204.93	180.13	179.78

22. The interest on loan has decreased due to reduction in actual weighted average interest rate applicable during 2009-14 tariff period.

Return on Equity ("ROE")

- 23. Clause (3), (4) and (5) of Regulation 15 of the 2009 Tariff Regulations provide that:-
 - "(3) The rate of return on equity shall be computed by grossing up the baserate with the Minimum Alternate/Corporate Income Tax Rate for the year 2008-09, as per the Income Tax Act, 1961, as applicable to the concernedgenerating company or the transmission licensee, as the case may be.
 - (4) Rate of return on equity shall be rounded off to three decimal points andbe computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

Where "t" is the applicable tax rate in accordance with clause (3) of thisregulation.

(5) The generating company or the transmission licensee, as the case maybe, shall recover the shortfall or refund the excess Annual Fixed Charge on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax Rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission:

Provided further that Annual Fixed Charge with respect to the tax rate applicable to the generating company or the transmission licensee, as the case may be, in line with the provisions of the relevant Finance Acts of the respective year during the tariff period shall be trued up in accordance with Regulation 6 of these regulations."

24. The petitioner has submitted that MAT rate of 11.330% applicable for 2008-09 was considered in the order dated 27.4.2011. However, for truing up purpose, the computation of RoE for the tariff period 2009-14 has been done on the basis of actual MAT rate applicable during 2009-14. The petitioner has submitted the variation in the MAT rate during 2009-14 as per the Finance Act of the relevant year for the purpose of grossing up of ROE, as follows:-

Particulars	MAT Rate (t) %	Grossed up ROE
		(Base rate/(1-t)) %
2009-10	16.995	18.674
2010-11	19.931	19.358
2011-12	20.008	19.377
2012-13	20.008	19.377
2013-14	20.961	19.610

25. Accordingly, the ROE as trued up is shown in the table below:-

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated 27.4.2011	84.76	84.76	91.47	98.18	98.18
As claimed by petitioner	90.55	93.87	93.96	95.27	108.43
Allowed after true up	90.55	93.87	93.96	95.27	108.43

26. The variation in return on equity approved by the Commission vide order dated 27.4.2011 with respect to that allowed after true up is on account of variation in additional capital expenditure and increase in the applicable MAT rate for the purpose of grossing up of base rate of return on equity.

Depreciation

27. Clause (42) of Regulation 3 of the 2009 Tariff Regulations defines useful life as follows:-

> "useful life' in relation to a unit of a generating station and transmission system from the COD shall mean the following, namely:-

(c) AC and DC sub-station

25 years

(d) Hydro generating station

35 years

(e) Transmission line

35 years"

28. Clause (4) of Regulation 17 of the 2009 Tariff Regulations provides as follows:-

"17. Depreciation:

(4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the generating station and transmission system:

Provided that, the remaining depreciable value as on 31st March of the yearclosing after a period of 12 years from date of commercial operation shall be spread over the balance useful life of the assets."

- 29. The Commission, in its order dated 27.4.2011 in Petition No. 285/2010, has worked out the depreciation in accordance with Regulation 17 of the 2009 Tariff Regulations.
- 30. The petitioner in the instant petition has submitted that the assets have completed 12 years on 31.11.2012. Accordingly, the depreciation during 2013-14 has been calculated based on remaining depreciable to be recovered in balance useful life in accordance with Regulation 17 of the 2009 Tariff Regulations. The weighted average useful life of the transmission asset has been considered as per Regulations 3(42) and 17(4) of the 2009 Tariff Regulations. For the purpose of calculation, the weighted average useful life of the asset as on COD has been considered as 32 years. The depreciation for the tariff period 2009-14 has been worked out in accordance with Regulation 17 of the 2009 Tariff Regulations based on admitted capital expenditure as under:-

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated 27.4.2011	585.64	585.64	592.39	599.14	117.75
As claimed by petitioner	585.63	585.63	585.63	585.63	115.43
Allowed after true up	585.64	585.64	585.64	585.64	115.43

Operation & Maintenance Expenses ("O&M Expenses")

31. The petitioner has computed O&M expenses for the assets mentioned in the petition and in accordance with the O&M norms for lines and bays specified in Regulation 19(g) of the 2009 Tariff Regulations. The O&M Expenses claimed by the petitioner for tariff period 2009-14 are same as that approved in the tariff order dated 27.4.2011 in Petition No. 285/2010. Accordingly, the O&M Expenses claimed by the petitioner, allowed and trued up are the same, and are as follows:-

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated 27.4.2011	478.53	505.81	534.98	565.48	597.77
As claimed by petitioner	478.53	505.81	534.98	565.48	597.77
Allowed after true up	478.53	505.81	534.98	565.48	597.77

Interest on working capital("IWC")

- 32. Sub-clause (c) of clause (1) of Regulation 18 of the 2009 Tariff Regulations provides the components of the working capital for the transmission system and clause (3) of Regulation 18 of the 2009 Tariff Regulations provides for the rate of interest of working capital.
- 33. The petitioner has submitted that the rate of interest on working capital has been considered as 12.25% as per clause (3) of Regulation 18 of the 2009 Tariff Regulations and the components of working capital are also considered in accordance with Sub-clause (c) of clause (1) of Regulation 18 of the 2009 Tariff Regulations.

34. The Commission, vide order dated 27.4.2011 in Petition No. 285/2010, has approved rate of interest on working capital as 12.25% as applicable for 2008-09. In accordance with clause (3) of Regulation 18 of the 2009 Tariff Regulations, as amended, rate of interest on working capital shall be on normative basis and in case of transmission assets declared under commercial operation prior to 1.4.2009, shall be equal to short-term Prime Lending Rate as applicable as on 1.4.2009. State Bank of India short-term Prime Lending Rate on 1.4.2009 was 12.25%. Therefore, interest rate of 12.25% has been considered to work out the interest on working capital in the instant case.

35. The IWC trued up is as under:-

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	71.78	75.87	80.25	84.82	89.67
O & M expenses	39.88	42.15	44.58	47.12	49.81
Receivables	251.94	244.78	244.12	245.46	173.29
Total	363.59	362.80	368.95	377.40	312.77
Rate of Interest (%)	12.25	12.25	12.25	12.25	12.25
Interest	44.54	44.44	45.20	46.23	38.31

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated 27.4.2011	45.06	45.56	46.56	47.59	38.66
As claimed by petitioner	44.54	44.44	45.20	46.23	38.31
Allowed after true up	44.54	44.44	45.20	46.23	38.31

The variation in IWC is on account of variation in IOL, and increase in Depreciation and ROE due to increase in additional capitalisation and further increase in ROE on account of applicable MAT rate during 2009-14 tariff period.

ANNUAL FIXED CHARGES FOR 2009-14 TARIFF PERIOD

36. The detailed computation of the various components of the trued up annual fixed charges for the transmission asset for the tariff period 2009-14 is summarised below:-

(₹ in lakh)

				,	(* III lakii)
Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Gross Block					
Gross Opening Block	11138.09	11138.09	11138.09	11138.09	11183.28
Additional Capitalisation	0.00	0.00	0.00	45.19	363.09
Gross Closing Block	11138.09	11138.09	11138.09	11183.28	11546.37
Average Gross Block	11138.09	11138.09	11138.09	11160.68	11364.82
Depreciation					
Rate of Depreciation (%)	5.258	5.258	5.258	5.247	1.016
Depreciable Value	10003.11	10003.11	10003.11	10003.11	10166.50
Elapsed Life (Beginning of the year)	8	9	10	11	12
Weighted Balance Useful life of the assets	24	23	22	21	20
Remaining Depreciable Value	4487.71	3902.07	3316.43	2730.79	2308.54
Depreciation	585.64	585.64	585.64	585.64	115.43
Interest on Loan					
Gross Normative Loan	10653.20	10653.20	10653.20	10653.20	10684.83
Cumulative Repayment	10055.20	10055.20	10055.20	10055.20	10004.03
upto Previous Year	5515.41	6101.05	6686.69	7272.33	7857.96
Net Loan-Opening	5137.79	4552.15	3966.51	3380.87	2826.87
Additional Capitalisation	0.00	0.00	0.00	31.63	254.16
Repayment during the year	585.64	585.64	585.64	585.64	115.43
Net Loan-Closing	4552.15	3966.51	3380.87	2826.87	2965.60
Average Loan	4844.97	4259.33	3673.69	3103.87	2896.23
Weighted Average Rate of Interest on Loan (%)	6.4471	5.6091	5.5784	5.8035	6.2073
Interest	312.36	238.91	204.93	180.13	179.78
Return on Equity					
Opening Equity	484.89	484.89	484.89	484.89	498.45
Additional Capitalisation	0.00	0.00	0.00	13.56	108.93
Closing Equity	484.89	484.89	484.89	498.45	607.38

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Average Equity	484.89	484.89	484.89	491.67	552.91
Return on Equity (Base Rate) (%)	15.50	15.50	15.50	15.50	15.50
Tax rate for the year (%)	16.995	19.931	20.008	20.008	20.961
Rate of Return on Equity (Pre Tax) (%)	18.674	19.358	19.377	19.377	19.610
Return on Equity (Pre Tax)	90.55	93.87	93.96	95.27	108.43
Interest on Working Capital					
Maintenance Spares	71.78	75.87	80.25	84.82	89.67
O & M expenses	39.88	42.15	44.58	47.12	49.81
Receivables	251.94	244.78	244.12	245.46	173.29
Total	363.59	362.80	368.95	377.40	312.77
Interest	44.54	44.44	45.20	46.23	38.31
Annual Transmission Charges					
Depreciation	585.64	585.64	585.64	585.64	115.43
Interest on Loan	312.36	238.91	204.93	180.13	179.78
Return on Equity	90.55	93.87	93.96	95.27	108.43
Interest on Working Capital	44.54	44.44	45.20	46.23	38.31
O & M Expenses	478.53	505.81	534.98	565.48	597.77
Total	1511.62	1468.67	1464.71	1472.75	1039.71

DETERMINATION OF ANNUAL TRANSMISSION CHARGES FOR 2014-19

The petitioner has claimed the transmission charges as under:-37.

(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Depreciation	124.02	124.02	124.02	124.02	124.02
Interest on Loan	187.86	179.84	171.82	163.79	155.77
Return on equity	119.11	119.11	119.11	119.11	119.11
Interest on Working Capital	40.23	41.05	41.92	42.80	43.74
O & M Expenses	548.72	566.91	585.93	605.11	625.50
Total	1019.94	1030.93	1042.80	1054.84	1068.14

The details submitted by the petitioner in support of its claim for interest on 38. working capital are given hereunder:-

(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Maintenance Spares	82.31	85.04	87.89	90.77	93.83
O & M expenses	45.73	47.24	48.83	50.43	52.13
Receivables	169.99	171.82	173.80	175.81	178.02
Total	298.03	304.10	310.52	317.01	323.98
Rate of Interest (%)	13.50	13.50	13.50	13.50	13.50
Interest	40.23	41.05	41.92	42.80	43.74

39. Rajasthan Discoms vide affidavit dated 11.1.2016 submitted that tariff sought by the petitioner for the period 2014-19 appear to be on higher side and therefore, needs to be rationalized while considering the same for determination and approval. Rajasthan Discoms further submitted that no data has been provided to support the anticipated tariff for 2014-19 tariff period and requested the Commission to determine the tariff after prudence check. The Commission has considered the submissions of the petitioner and the respondents and have accordingly determined the tariff for 2014-19 tariff periodas discussed below.

Capital Cost

- 40. Clause (1) & (3) of Regulation 9 of the 2014 Tariff Regulations specifies as follows:-
 - "(1) The Capital cost as determined by the Commission after prudence check in accordance with this regulation shall form the basis of determination of tariff for existing and new projects."
 - "(3) The Capital cost of an existing project shall include the following:
 - (a) the capital cost admitted by the Commission prior to 1.4.2014 duly trued up by excluding liability, if any, as on 1.4.2014;
 - (b) additional capitalization and de-capitalization for the respective year of tariff as determined in accordance with Regulation 14; and

- (c) expenditure on account of renovation and modernisation as admitted by this Commission in accordance with Regulation 15."
- 41. The petitioner has claimed capital expenditure of ₹11546.37 lakh as on 31.3.2014 and no additional capitalization has been claimed for the tariff period 2014-19. The trued up capital cost of ₹11546.37 lakh as on 31.3.2014 is considered to workout the tariff for tariff period 2014-19.

Additional Capital Expenditure

42. The petitioner has not projected any additional capitalization for the tariff period 2014-19. Accordingly, no additional capital expenditure has been considered for the tariff period 2014-19.

Debt:EquityRatio

- 43. Clause 3 of Regulation 19 of the 2014 Tariff Regulations specifies as under:-
 - "(3) In case of the generating station and the transmission system declared under commercial operation prior to 1.4.2014, debt-equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2014 shall be considered."
- 44. The petitioner has considered debt:equity ratio as 94.74:5.26 as on 31.3.2014. The admitted debt:equity ratio of 94.74:5.26 after true-up for the tariff period ending 31.3.2014 has been considered as opening debt:equity ratio as on 1.4.2014. Further, as there is no additional capitalization, debt:equity ratio will remain the same for the 2014-19 tariff period. The details of the debt:equity as on

1.4.2014 considered for the purpose of tariff for the 2014-19 tariff period is as follows:-

Particulars	Amount (in ₹ lakh)	(%)
Debt	10938.99	94.74
Equity	607.38	5.26
Total	11546.37	100.00

Interest on Loan ("IOL")

- 45. Clause (5) & (6) of Regulation 26 of the 2014 Tariff Regulations are reproduced as under:-
 - "(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio after providing appropriate accounting adjustment for interest capitalized:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

- (6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest."
- 46. The weighted average rate of IOL has been considered on the basis of rate prevailing as on 1.4.2014. Further, as there is no actual loan portfolio in 2015-16, 2016-17, 2017-18 and 2018-19, weighted average rate of IOL for 2014-15 has been considered for 2015-16, 2016-17, 2017-18 and 2018-19 as per aforementioned Clause (5) of Regulation 26 of the 2014 Tariff Regulations. The details of weighted average rate of interest are placed at **Annexure-II** and the IOL has been worked out and allowed as follows:-

(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Gross loan opening	10938.99	10938.99	10938.99	10938.99	10938.99
Cumulative Repayment upto COD/previous year	7973.39	8097.42	8221.44	8345.47	8469.49
Net Loan-Opening	2965.60	2841.57	2717.55	2593.52	2469.50
Additions during the year	0.00	0.00	0.00	0.00	0.00
Repayment during the year	124.03	124.03	124.03	124.03	124.03
Net Loan-Closing	2841.57	2717.55	2593.52	2469.50	2345.47
Average Loan	2903.59	2779.56	2655.54	2531.51	2407.48
Rate of Interest (%)	6.4700	6.4700	6.4700	6.4700	6.4700
Interest	187.86	179.84	171.81	163.79	155.76

Return on Equity("ROE")

- 47. Clause (1)& (2) of Regulation 24 and Clause (2) of Regulation 25 of the 2014 Tariff Regulations specify as under:-
 - "24. Return on Equity: (1) Return on equity shall be computed inrupee terms, on the equity base determined in accordance with regulation 19.
 - (2) Return on equity shall be computed at the base rate of 15.50% for thermal generating stations, transmission system including communication system"

"25. Tax on Return on Equity:

(2) Rate of return on equity shall be rounded off to three decimal places and shall be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

Where "t" is the effective tax rate in accordance with Clause (1) of this regulation and shall be calculated at the beginning of every financial year based on the estimated profit and tax to be paid estimated in line with the provisions of the relevant Finance Act applicable for that financial year to the company on pro-rata basis by excluding the income of non-generation or non-transmission business, as the case may be, and the corresponding tax thereon. In case of generating company or transmission licensee paying Minimum Alternate Tax (MAT), "t" shall be considered as MAT rate including surcharge and cess."

48. The petitioner has computed ROE at the rate of 19.610% after grossing up the ROE with MAT rate as per the above Regulation. The petitioner has further submitted that the grossed up ROE is subject to truing up based on the actual tax paid along with any additional tax or interest, duly adjusted for any refund of tax including the interest received from IT authorities, pertaining to the tariff period 2014-19 on actual gross income of any financial year. Any under-recovery or over-recovery of grossed up ROE after truing up shall be recovered or refunded to the beneficiaries on year to year basis.

- 49. The petitioner has further submitted that adjustment due to any additional tax demand including interest duly adjusted for any refund of the tax including interest received from IT authorities shall be recoverable/adjustableafter completion of income tax assessment of the financial year.
- 50. We have considered the submissions made by the petitioner. Regulation 24 read with Regulation 25 of the 2014 Tariff Regulations provides for grossing up of return on equity with the effective tax rate for the purpose of return on equity. It further provides that in case the generating company or transmission licensee is paying Minimum Alternative Tax (MAT), the MAT rate including surcharge and cess will be considered for the grossing up of return on equity. The petitioner has submitted that MAT rate is applicable to the petitioner's company. Accordingly, the MAT rate applicable during 2013-14 has been considered for the purpose of return on equity, which shall be trued up with actual tax rate in accordance with Regulation 25 (3) of the 2014 Tariff Regulations. Accordingly, the ROE determined by the Commission is given below:-

(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Opening Equity	607.38	607.38	607.38	607.38	607.38
Additional Capitalisation	0.00	0.00	0.00	0.00	0.00
Closing Equity	607.38	607.38	607.38	607.38	607.38
Average Equity	607.38	607.38	607.38	607.38	607.38
Return on Equity (Base Rate) (%)	15.50	15.50	15.50	15.50	15.50
MAT rate for the year (%)	20.961	20.961	20.961	20.961	20.961
Rate of Return on Equity (Pre Tax) (%)	19.610	19.610	19.610	19.610	19.610
Return on Equity (Pre Tax)	119.11	119.11	119.11	119.11	119.11

Depreciation

51. Clause (2), (5) and (6) of Regulation 27 of the 2014 Tariff Regulations provide as follows:-

"27. Depreciation:

- (2) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission. In case of multiple units of a generating station or multiple elements of transmission system, weighted average life for the generating station of the transmission system shall be applied. Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis"
- "(5) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-II to these regulations for the assets of the generating station and transmission system:

Provided that the remaining depreciable value as on 31st March of the year closing after a period of 12 years from the effective date of commercial operation of the station shall be spread over the balance useful life of the assets.

- (6) In case of the existing projects, the balance depreciable value as on 1.4.2014 shall be worked out by deducting the cumulative depreciation as admitted by the Commission upto 31.3.2014 from the gross depreciable value of the assets."
- 52. The petitioner has computed depreciation considering capital expenditure of ₹11546.37 lakh as on 31.3.2014 and has not claimed any additional capitalization during the 2014-19 tariff period.

53. We have considered the submissions of the petitioner and have allowed depreciation considering capital expenditure of ₹11546.37 lakh as on 31.3.2014 and no additional capitalization during the 2014-19 tariff period under Regulation 27 of the 2014 Tariff Regulations. The details of the depreciation allowed is given hereunder:-

(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Opening Gross block	11546.37	11546.37	11546.37	11546.37	11546.37
Additional Capitalisation	0.00	0.00	0.00	0.00	0.00
Gross block at the end of	11546.37	11546.37	11546.37	11546.37	11546.37
the year					
Average gross block	11546.37	11546.37	11546.37	11546.37	11546.37
Freehold Land	68.71	68.71	68.71	68.71	68.71
Rate of Depreciation (%)	1.074	1.074	1.074	1.074	1.074
Depreciable Value	10329.89	10329.89	10329.89	10329.89	10329.89
Elapsed Life of the assets at beginning of the year	13	14	15	16	17
Weighted Balance Useful life of the assets	19	18	17	16	15
Remaining Depreciable Value	2356.50	2232.48	2108.45	1984.42	1860.40
Depreciation	124.03	124.03	124.03	124.03	124.03

Operation & Maintenance Expenses ("O&M Expenses")

54. The petitioner has computed normative O&M Expenses as per sub clause (a) of clause (3) of Regulation 29 of the 2014 Tariff Regulations. Accordingly, the petitioner's entitlement to O&M Expenses have been worked out as given hereunder:-

(₹ in lakh)

				(₹	in iakn)
Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
O&M Expense for line					
Norm (₹ lakh/km)					
Double Circuit (Single Conductor)	0.303	0.313	0.324	0.334	0.346
Asset (km)					
220 kV D/C Unchahar Kanpur ckt-I & II	143.55	143.55	143.55	143.55	143.55
220 kV D/C Unchahar Kanpur ckt-III & IV	144.53	144.53	144.53	144.53	144.53
220 kV LILO of Panki Mainpuri line at Kanpur	10.40	10.40	10.40	10.40	10.40
Total O&M Expense (line) (₹lakh)	90.44	93.43	96.71	99.69	103.28
O&M Expense for Bay					
Norm (₹lakh/Bay)					
400 kV	60.30	62.30	64.37	66.51	68.71
220 kV	42.21	43.61	45.06	46.55	48.10
Bays					
400 kV	2	2	2	2	2
220 kV	8	8	8	8	8
Total O&M Expense (Bay) (₹lakh)	458.28	473.48	489.22	505.42	522.22
Total O&M Expense (Line and bays) (₹ lakh)	548.72	566.91	585.93	605.11	625.50

55. The petitioner has submitted that norms for O&M Expenses for the tariff period 2014-19 have been arrived on the basis of normalized actual O&M Expenses during the period 2008-13. The petitioner has further submitted that the wage revision of the employees of the petitioner is due during 2014-19 and actual impact of wage hike, which will be effective at a future date, has not been factored in fixation of the normative O&M rate specified for the tariff period 2014-19. The petitioner has prayed to be allowed to approach the Commission for suitable revision in the norms of O&M Expenses for claiming the impact of such

increase. Rajasthan Discoms vide affidavit dated 11.1.2016 submitted that no specifics are given in support of the claim for O&M Expenses.

56. The O&M Expenses have been worked out as per the norms of O&M Expenses specified in the 2014 Tariff Regulations. As regards impact of wage revision, we would like to clarify that any application filed by the petitioner in this regard will be dealt with in accordance with the appropriate provisions of the 2014 Tariff Regulations. The details of O&M Expenses allowed are given hereunder:-

(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
O&M Expenses Allowed	548.72	566.91	585.93	605.11	625.50

Interest on Working Capital ("IWC")

57. Clause 1 (c) of Regulation 28 and Clause 5 of Regulation 3 of the 2014 Tariff Regulations specify as follows:-

"28. Interest on Working Capital

- (c)(i) Receivables equivalent to two months of fixed cost;
- (ii) Maintenance spares @ 15% of operation and maintenance expenses specified in regulation 29; and
- (iii) Operation and maintenance expenses for one month"
- "(5)Bank Rate' means the base rate of interest as specified by the State Bank of India from time to time or any replacement thereof for the time being in effect plus 350 basis points;"
- 58. The petitioner has submitted that it has computed interest on working capital for the tariff period 2014-19 considering the SBI Base Rate as on

- 1.4.2014 plus 350 basis points. The rate of interest on working capital considered is 13.50%.
- 59. The interest on working capital is worked out in accordance with Regulation 28 of the 2014 Tariff Regulations. The rate of interest on working capital considered is 13.50% (SBI Base Rate of 10% plus 350 basis points). Further, there is difference in IWC claimed by the petitioner and approved for the 2014-19 tariff period due to difference in RoE claimed and approved in this order. The interest on working capital allowed is shown in the table below:-

(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Maintenance Spares	82.31	85.04	87.89	90.77	93.82
O & M Expenses	45.73	47.24	48.83	50.43	52.12
Receivables	169.99	171.82	173.80	175.80	178.02
Total	298.03	304.10	310.52	317.00	323.97
Rate of Interest (%)	13.50	13.50	13.50	13.50	13.50
Interest	40.23	41.05	41.92	42.79	43.74

Annual Transmission Charges

60. The detailed computation of the various components of the annual fixed charges for the transmission asset for the tariff period 2014-19is summarised below:-

(₹ in lakh)

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Gross Block					
Opening Gross Block	11546.37	11546.37	11546.37	11546.37	11546.37
Additional Capitalisation	0.00	0.00	0.00	0.00	0.00
Closing Gross Block	11546.37	11546.37	11546.37	11546.37	11546.37
Average Gross Block	11546.37	11546.37	11546.37	11546.37	11546.37
Depreciation					

Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Rate of Depreciation (%)	1.074	1.074	1.074	1.074	1.074
Depreciable Value	10329.89	10329.89	10329.89	10329.89	10329.89
Elapsed Life (Beginning of the year)	13	14	15	16	17
Weighted Balance Useful life of the assets	19	18	17	16	15
Remaining Depreciable Value	2356.50	2232.48	2108.45	1984.42	1860.40
Depreciation	124.03	124.03	124.03	124.03	124.03
Interest on Loan					
Gross Normative Loan	10938.99	10938.99	10938.99	10938.99	10938.99
Cumulative Repayment upto Previous Year	7973.39	8097.42	8221.44	8345.47	8469.49
Net Loan-Opening	2965.60	2841.57	2717.55	2593.52	2469.50
Additions	0.00	0.00	0.00	0.00	0.00
Repayment during the year	124.03	124.03	124.03	124.03	124.03
Net Loan-Closing	2841.57	2717.55	2593.52	2469.50	2345.47
Average Loan	2903.59	2779.56	2655.54	2531.51	2407.48
Weighted Average Rate of Interest on Loan (%)	6.4700	6.4700	6.4700	6.4700	6.4700
Interest	187.86	179.84	171.81	163.79	155.76
Return on Equity					
Opening Equity	607.38	607.38	607.38	607.38	607.38
Additions	0.00	0.00	0.00	0.00	0.00
Closing Equity	607.38	607.38	607.38	607.38	607.38
Average Equity	607.38	607.38	607.38	607.38	607.38
Return on Equity (Base Rate) (%)	15.50	15.50	15.50	15.50	15.50
MAT Rate for the year 2013-14 (%)	20.961	20.961	20.961	20.961	20.961
Rate of Return on Equity (Pre Tax) (%)	19.610	19.610	19.610	19.610	19.610
Return on Equity (Pre Tax)	119.11	119.11	119.11	119.11	119.11
Interest on Working Capital					
Maintenance Spares	82.31	85.04	87.89	90.77	93.82
O & M expenses	45.73	47.24	48.83	50.43	52.12
Receivables	169.99	171.82	173.80	175.80	178.02
Total	298.03	304.10	310.52	317.00	323.97
Interest	40.23	41.05	41.92	42.79	43.74



Particulars	2014-15	2015-16	2016-17	2017-18	2018-19
Annual Transmission					
Charges					
Depreciation	124.03	124.03	124.03	124.03	124.03
Interest on Loan	187.86	179.84	171.81	163.79	155.76
Return on Equity	119.11	119.11	119.11	119.11	119.11
Interest on Working Capital	40.23	41.05	41.92	42.79	43.74
O & M Expenses	548.72	566.91	585.93	605.11	625.50
Total	1019.95	1030.93	1042.79	1054.83	1068.13

Filing Fee and Publication Expenses

61. The petitioner has sought reimbursement of fee paid by it for filing the petition and publication expenses, in terms of Regulation 52 of the 2014 Tariff Regulations. The petitioner shall be entitled for reimbursement of the filing fees and publication expenses in connection with the present petition, directly from the beneficiaries on pro-rata basis in accordance with clause (1) of Regulation 52 of the 2014 Tariff Regulations.

Licence Fee and RLDC Fees and Charges

62. The petitioner has requested to allow the petitioner to bill and recover License fee and RLDC fees and charges, separately from the respondents. The petitioner shall be entitled for reimbursement of licence fee and RLDC fees and charges in accordance with Clause (2)(b) and (2)(a),respectively,of Regulation 52 of the 2014 Tariff Regulations.

Service Tax

63. The petitioner has sought to recover Service Tax on Transmission Charges separately from the Respondents, if at any time service tax on



transmission is withdrawn from negative list in future. Rajasthan Discoms vide affidavit dated 11.1.2016 submitted that the petitioner's submission in this regard should be subjected to thorough and prudent check. We are of the view that the petitioner's prayer is premature.

Deferred Tax Liability

64. The petitioner has sought recovery of deferred tax liability before 1.4.2009 from the beneficiaries or long term consumers/DICs as and when materialized under Regulation 49 of the 2014 Tariff Regulations. The deferred tax liability shall be dealt as per Regulation 49 of the 2014 Tariff Regulations, as amended. Accordingly, the petitioner is entitled to recover the deferred tax liability upto 31.3.2009 whenever the same materializes, directly from the beneficiaries or long term transmission customers /DICs.

Sharing of Transmission Charges

- 65. The billing, collection and disbursement of the transmission charges approved shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time, as provided in Regulation 43 of the 2014 Tariff Regulations.
- 66. This Order disposes of Petition No. 432/TT/2014.

sd/- sd/-

(Dr. M. K. Iyer) Member (A.S. Bakshi) Member



ANNEXURE-I

DETAILS OF LOAN BASED ON ACTUAL LOAN PORTFOLIO

(₹ in lakh)

Particulars	Interest Rate (%)	Loan deployed as on 1.4.2009	Additions during the tariff period	Total
BOND VI	13.13%	121.00	0.00	121.00
BOND VII	13.64%	534.00	0.00	534.00
BOND XI Option II	9.20%	242.00	0.00	242.00
BOND XIII - Option II	7.85%	414.00	0.00	414.00
Corporation Bank	10.60%	267.00	0.00	267.00
PNB	8.95%	534.00	0.00	534.00
ADB-I	6.20%	8461.17	0.00	8461.17
Total		10573.17	0.00	10573.17

CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN FOR TARIFF PERIOD 2009-14

(₹ in lakh)

Details of Loan	2009-10	2010-11	2011-12	2012-13	2013-14
Gross Opening Loan	10573.17	10573.17	10573.17	10573.17	10573.17
Cumulative Repayment of loan upto previous year	5450.56	6154.87	6921.93	7758.14	8658.48
Net Loan Opening	5122.61	4418.30	3651.24	2815.03	1914.69
Additions during the year	0.00	0.00	0.00	0.00	0.00
Repayment during the year	704.31	767.06	836.21	900.34	917.69
Net Loan Closing	4418.30	3651.24	2815.03	1914.69	997.00
Average Loan	4770.46	4034.77	3233.14	2364.86	1455.85
Interest (%)	6.4471	5.6091	5.5784	5.8035	6.2073
Weighted Average Rate of Interest (%)	307.55	226.31	180.36	137.24	90.37

ANNEXURE-II

DETAILS OF LOAN BASED ON ACTUAL LOAN PORTFOLIO

(₹ in lakh)

				(*
Particulars	Interest Rate (%)	Loan deployed as on 1.4.2009	Additions during the tariff period	Total
BOND VI	13.13%	121.00	0.00	121.00
BOND VII	13.64%	534.00	0.00	534.00
BOND XI Option II	9.20%	242.00	0.00	242.00
BOND XIII - Option II	7.85%	414.00	0.00	414.00
Corporation Bank	13.00%	267.00	0.00	267.00
PNB	8.95%	534.00	0.00	534.00
ADB-I	6.47%	8461.17	0.00	8461.17
Total		10573.17	0.00	10573.17

CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN FOR TARIFF PERIOD 2014-19

(₹ in lakh)

Details of Loan	2014-15	2015-16	2016-17	2017-18	2018-19
Gross Opening Loan	10573.17	10573.17	10573.17	10573.17	10573.17
Cumulative Repayment of loan upto previous year	9576.17	10573.17	10573.17	10573.17	10573.17
Net Loan Opening	997.00	0.00	0.00	0.00	0.00
Additions during the year	0.00	0.00	0.00	0.00	0.00
Repayment during the year	997.00	0.00	0.00	0.00	0.00
Net Loan Closing	0.00	0.00	0.00	0.00	0.00
Average Loan	498.50	0.00	0.00	0.00	0.00
Interest (%)	6.4700	6.4700	6.4700	6.4700	6.4700
Weighted Average Rate of Interest (%)	32.25	0.00	0.00	0.00	0.00